

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. III

DATE OF HEARING : 28/02/2017.
DATE OF DECISION : 28/02/2017.

Customs Appeals No. 59202 and 59204-59206 of 2013

[Arising out of the Order-in-Appeal No. CC (A) CUS/326/2013 dated 23/05/2013 and No. CC (A) CUS/328 and 327/2013 both dated 27/05/2013 all passed by The Commissioner of Customs (Appeals), New Customs House, New Delhi.]

M/s Kamal Traders

Appellant

Versus

CC, New Delhi (ICD TKD)

Respondent

Appearance

None – for the appellant.

Shri Govind Dixit, Authorized Representative (DR) – for the Respondent.

**CORAM : Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Shri B. Ravichandran, Member (Technical)**

Final Order No. 52019-52022/2017 Dated : 28/02/2017

Per. Archana Wadhwa :-

On matters being called neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to the appellant well in advance. It is also seen that the matter has been repeatedly coming up on record and was unrepresented on each and every occasion. As such, we are

of the view that the appellant is not interested in pursuing the matter and the same being almost 3½ years old cannot be kept on record for unlimited period.

2. In view of the above, we dismiss all the appeals for want of prosecution with liberty to appellant to apply for restoration on showing sufficient cause for today's non-appearance.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(B. Ravichandran)
Member (Technical)

PK